

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
MUMBAI
REGIONAL BENCH**

COURT NO.5

Customs Appeal No. 86233 of 2016

(Arising out of Order-in-Appeal No. MUM-CUSTOM-SMP-276/2015-16 dated 26.02.2016 passed by the Commissioner of Customs (Appeals), Mumbai-I)

Vardex Tooling Pvt. Ltd.

Unit No.16 & 20, 1st Floor,
Mega Centre, Pune Nashik Highway,
Chakan Pune 410 501.

Appellant

Versus

Commissioner of Customs (Import), Mumbai

New Custom House, Ballard Estate, Mumbai 400 001.

Respondent

Appearance:

Shri Shankar Patil, Advocate, for the Appellant

Shri C.S. Vinod, Authorised Representative, for Respondent

CORAM:

HON'BLE DR. SUVENDU KUMAR PATI, MEMBER (JUDICIAL)

HON'BLE MR. M.M. PARTHIBAN, MEMBER (TECHNICAL)

Date of Hearing: 17.12.2025

Date of Decision: 17.12.2025

FINAL ORDER No. 86924/2025

PER: DR. SUVENDU KUMAR PATI

Learned counsel for the appellant requests for withdrawal of the appeal and files a memo to that effect. Learned AR has no objection to such withdrawal.

2. Appeal is dismissed as withdrawn.

(Order dictated in the open court)

**(Dr. Suvendu Kumar Pati)
Member (Judicial)**

**(M.M. Parthiban)
Member (Technical)**